

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following two messages received from the Secretary of Rajya Sabha :

(i) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on 3rd May, 1956, agreed without any amendment to the St. John Ambulance Association (India) Transfer of Funds Bill, 1956, which has been passed by the Lok Sabha at its sitting held on the 18th February, 1956.

(ii) "I am directed to inform the Lok Sabha that the Indian Red Cross Society (Amendment) Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 18th February, 1956, has been passed by the Rajya Sabha at its sitting held on the 3rd May, 1956, with the following amendments :—

Clause 8

(1) That at page 2, lines 29-30, the words 'constituted under the Indian Red Cross Society Act, 1920' be *deleted*.

Clause 9

(2) That at page 3 line 8, for the word 'Convention' the word 'Conventions' be *substituted*.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 126 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House."

INDIAN RED CROSS SOCIETY
(AMENDMENT) BILL

Secretary: Sir, I lay on the Table of the House the Indian Red Cross Society (Amendment) Bill 1956, which has been returned by Rajya Sabha with amendments.

BUSINESS ADVISORY COMMITTEE
THIRTY-FOURTH REPORT

Sardar Hukam Singh (Kapurthala-Bhatinda) : I beg to present the Thirty-fourth Report of the Business Advisory Committee.

COMMITTEE ON ABSENCE OF
MEMBERS FROM THE SIT-
TINGS OF THE HOUSE

FOURTEENTH REPORT

Shri Dabhi (Kaira North) : I beg to present the Fourteenth Report of the Committee on Absence of Members from the Sittings of the House.

I also lay a list showing names of Members who were continuously absent from the sittings of the House for 15 days or more during the Twelfth Session, 1956 (position as on 9-4-56).

ESTIMATES COMMITTEE

MINUTES, VOL. 4, No. 2

श्री श्री जी० मेहता (गोहिलवाड) : श्रीमान, मैं एस्टीमेट्स समिति (१९५४-५५) का कार्य-वाही-सारांश खंड ४ अंक २ पेश करता हूँ ।

HINDU SUCCESSION
BILL—(Contd.)

Clause 10.—*Distribution of property among heirs in Class I of the Schedule*

Mr. Speaker: The House will now take up further clause by clause consideration of the Bill to amend and codify the law relating to intestate succession among Hindus, as passed by the Rajya Sabha.

The other day we took up clauses 7 to 10. We also decided that having regard to the nature of the other clauses, clauses 11, 12 and 13 and the Schedule may also be taken together. Originally we fixed about 4 hours for the clauses and also the Schedule. We have spent 3 hours and 53 minutes. Anyhow, the Schedule also will have sometime. We have extended the time now to two hours more. Let us dispose of the clauses and the Schedule within those two hours.

When we adjourned consideration of the Bill the previous day, I was about to put to the vote of the House amendments relating to the share of the daughters, regarding clause 10.

I thought all the amendments were withdrawn. At this stage, Pandit Thakur Dasji said that permission ought to be granted to move any of them in view of any modification that may take place in the Schedule. I said I will consider the matter later as it was already past 3-30 and we had to take up Private Members' Business. I do not know